relating to M/s. Texind Corporation, Bombay. On receipt of certain written complaints containing allegations against some officers of the Enforcement Directorate, the Director of Enforcement referred the matter to the Central Bureau of Investigation who took over certain files from the offices of the Enforcement Directorate in connection with investigation of these complaints. The files relating to M/s. Texind Corporation, Bombay, are among those taken over by the Central Bureau of Investigation. One of the allegations against the officers of the Enforcement Directorate was that certain files seized from this firm were returned to the firm without making these available to the Customs and Income-tax authorities.

Investigations in the matter by the Central Bureau of Investigation have just been completed and their report is awaited. Only after the scrutiny of this report will it be possible to decide whether further investigations into the affairs of M/s. Texind Corporation, Bombay, for violations, if any, of the provisions of the Customs, Income-tax and Foreign Exchange Regulation Acts, are called for.

It will be possible to state the number of officers against whom there is *prima facie* evidence of misconduct after the report of the Central Bureau of Investigation has been received and examined. The question of taking action against any officer at this stage does not arise.

(e) It is not possible to state whether any loss of revenue has at all been sustained by the Government on account of the return of some of the seized files.

## SMUGGLING OF TRANSISTORS

\*759. DR. BHAI MAHAVIR: Will the Minister of FINANCE be pleased to state :

- (a) whether it is a fact that nearly one crore transistors are clandestinely brought into the country every year; and
- (b) if so, what steps Government propose to take to check such smug gling?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT): (a) There is no reliable material with Government to

conclude that one crore transistors are clandestinely brought into India every year.

(b) Among the important steps taken by Government to check smuggling are; systematic collection and follow-up of information, setting up of reliable informers and keeping a watchful eye on the various gangs of smugglers, rummaging of suspect vessels and aircraft, patrolling of vulnerable sections of the coastal waters the coastline and the land frontiers, and prosecution of smugglers in suitable cases in addition to departmental adjudication. The Customs Act is also being suitably amended and a Bill to this effect has been in:reduced in the Lok Sabha

# ALIGARH MUNICIPAL BOARD EMPLOYEE

\*760. SHRI ARJUN ARORA:

DR. B. N. ANTANI: SHRI PREM MANOHAR :

SHRI GANESHI LAL CHAUDHARY:

SHRI M. P. SHUKLA:

SHRI G. BARBORA:

SHRI T. V. ANANDAN:

SHRI P. CHETIA:

SHRI RAJNARAIN:

Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to refer to the reply to Starred Question No. 78 given in the Rajya Sabha on the 26th November, 1968 and state.

- (a) whether it is a fact that the representations from Shrimati Shringar Devi, an employee of the Municipal Board, Aligarh, were entertained and turned down by the Government of Uttar Pradesh *vide* Local Self Department Letter No. 26(i)/62, dated 7th March, 1967 addressed to the District Magistrate, Aligarh;
- (b) if so, what are the reasons for which her representations were turned down by the Government of Uttar Pradesh in spite of their acknowledging the fact that injustice was done to her; and
- (c) what are the reasons for which this poor lady has been penalised?

THE MINISTER OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI SATYA NARAYAN SINHA): (a) to (c) A statement containing the required information is laid on the Table of the Sabha.

#### STATEMENT

Written Answers

Copy of the letter referred to in part (a) of the Question has not been received from the Government of Uttar Pradesh. However, the facts of this case are briefly as follows:

Smt. Shringar Devi was employed as a maid servant in the Kanya Pathshala with effect from December 5, 1949. There were complaints againsl her from public as well as her superior officers alleging dereliction of duty, disobedience of orders and bad character. She was given a number of warnings and ultimately her services were terminated by (he Municipal Board with effect from March 1, 1954, after giving her one month's pay in lieu of notice as she was a temporary employee.

The representations made by her in 1954 were rejected by the District Magistrate as well as the State Government as no appeal or representation lay before them. However, the matter was further considered in 1963 and a view was taken that an injustice had been done to her by the termination of her employment without valid cause. The Board was accordingly advised to re-employ her and she was also exempted from the upper age limit. After securing the employment, a number of representations were made by Smt. Shringar Devi requesting that she should be re-instated in the post instead of being reemployed. It was not, however, possible for the State Government to accede to this request as neither an appeal nor a representation lay to them in this case.

Smt. Shringar Devi also filed a writ petition in the Allahabad High Court in 1967, which was dismissed by the High Court on the 19th July, 1967.

## SARVODYA HOUSEBUILDING CO-OPERA-TIVE SOCIETY, NEW DELHI

\*761. SHRI M. V. BHADRAM: Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVÉLOPMENT be pleased to state:

- (a) the number of the members of the Sarvodya House Building Cooperative Society, New Delhi and the area of plots allotted to each of them:
- (b) when the land was allotted to the Society and how many houses have since been constructed and by when all the plots are to be built; and
- (c) whether it is a fact that water is available for construction purposes, if so, at what rate water is supplied to

plot holders engaged in construction work?

to Questions

THE MINISTER OF HEALTH, FAMILY PLANNING AND (SHRI DEVELOPMENT SATYA NARAYAN SINHA) : (a) The number of members of the Society is 311. The area of residential plots allotted to members ranges between 197 Sq. Yds. and 800 Sq. Yds.

- (b) The Society was allotted undeveloped land in December, 1962 for the purpose of development and allotment of residential plots to its members. The period of two years, within which member sub-lessees are required to complete the construction of their houses from the date specified in the sub-lease, has not yet expired.
- (c) The society has constructed its own tube-well and is making supply of water to the individual plot holders.

# रक्षा मंत्रालय (उत्पादन विभाग) के सचिव द्वारा विदेश यात्रा

\* 762 श्री गोडे मुराहरि: श्री राजनारायण : श्री रेवती कान्त सिंह: श्री चित्त बासुः

क्या वित मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या यह सच है कि रक्षा (उत्पादन) विभाग के वर्तमान सचिव ने जब वह स्वास्थ्य एवं परिवार नियोजन विभाग के सचिव थे, तब उन्होंने विदेशों का दौरा किया था और क्या सीम। शल्क विभाग के अधिकारियों दारा उनके सामान की तलाशी लीगई थी और उनके सामान परकेवल नाम मात्रका सीमा लगाया गया था; और
- (ख) यदि हां,तो उसका ब्यौराक्याहै और क्या उहोंने उक्त अवसर पर अपना सामान खोलने से इनकार कर दिया था?

T[VLSIT ABROAD BY THE SECRETARY, MINISTRY OF DEFENCE (PRODUCTION)

\*762. SHRI GODEY MURAHARI : SHRI RA.INARAIN SHRI KANT REWATI SINHA: SHRI CHITTA BASU:

Will the Minister of FINANCE be pleased to state:

il | English translation.